



2026:KER:74642

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

MONDAY, THE 28TH DAY OF SEPTEMBER 2026/6TH ASWINA, 1948

BAIL APPL. NO. 4493 OF 2026

CRIME NO.660/2026 OF MANJERI POLICE STATION, MALAPPURAM

AGAINST THE ORDER IN BA NO.980 OF 2026 OF DISTRICT COURT& SESSIONS

COURT/RENT CONTROL APPELLATE AUTHORITY, MANJERI

PETITIONER/PETITIONER/ACCUSED:

MUHAMMED NIHAD @ THOPPI,
AGED 35 YEARS, S/O T. SIYAD,
MAFAS HOUSE, MANGAD, KALIYASSERY P.O. KANNUR,
R/AT MOONS RESIDENCY VARAPPUZHA,
PIN - 683517

BY ADVS.
SRI.S.RAJEEV
SRI.M.S.ANEER
SHRI.SARATH K.P.
SHRI.ANILKUMAR C.R.
SHRI.K.S.KIRAN KRISHNAN
SMT.DIPA V.
SHRI.AKASH CHERIAN THOMAS
SHRI.AZAD SUNIL
SHRI.T.P.ARAVIND
SMT.AKSHARA S.
SMT.NIVEDITA RAJEEV
SHRI.EBEE ANTONY
SHRI.ATHUL ROY



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RESPONDENTS/RESPONDENT/STATE:

- 1 STATE OF KERALA,
REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM, (CRIME NO 660/2026 OF MANJERI POLICE STATION,
MALAPPURAM DISTRICT), PIN - 682031
- 2 STATION HOUSE OFFICER,
MANJERI POLICE STATION,
(CRIME NO. 660/2026 OF MANJERI POLICE STATION,
MALAPPURAM DISTRICT), PIN - 676121
- *3 LIYANA V.P,
AGED 23 YEARS, W/O MUHAMMED AFRAS,
KUNNATH HOUSE, 22ND MILE, MANJERI, ERANAD TALUK,
MALAPPURAM DISTRICT, PIN-676121

*(IS IMPEADED AS THE ADDITIONAL THIRD RESPONDENT AS PER
ORDER DATED 01.09.2026 IN CRL MA 1/2026 IN BA
4493/2026)

BY ADVS.
SHRI.ABDUL HADI M.P.
SRI.THOMAS SABU VADAKEKUT, PP
SRI.K.M.FIROZ

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
28.09.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**ORDER**

This application is filed under Section 482 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking pre-arrest bail.

2. The applicant is the accused No.1 in Crime No.660/2026 of Manjeri Police Station, Malappuram District. The offences alleged are punishable under Sections 79 and 75(1)(iv) of the Bharatiya Nyaya Sanhita, 2023; Section 67 of the Information Technology Act, 2000 and Section 120(o) of the Kerala Police Act, 2011.

3. The prosecution case, in short, is that, on 10.06.2026 from 10:00 p.m. onwards, the accused persons conducted a live stream on the Youtube channel 'Mrz Shameer', which continued for nearly four hours and in furtherance of their common intention, deliberately published and displayed photographs and videos of the de facto complainant without her consent, made obscene, sexually coloured, derogatory and defamatory remarks against the de facto complainant, thereby intruded her



privacy with the intention of insulting her modesty, to tarnish her reputation, subject her to public ridicule and humiliation and thereby committed the aforesaid offences.

4. I have heard Sri. S.Rajeev, the learned counsel for the applicant, Sri. K.M.Firoz, the learned counsel for the de facto complainant and Sri. Thomas Sabu Vadakekut, the learned Public Prosecutor. Perused the case diary.

5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the above crime. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, he is entitled to bail. The learned Public Prosecutor as well as the learned counsel for the de facto complainant, on the other hand, submitted that the alleged incident occurred as part of the applicant's intentional criminal acts, and if he is released on bail at this stage, it will affect the course of the investigation.

6. I have viewed the video in question. In



the said video, there is nothing to show that any obscene words or sexually coloured remarks were directly spoken by the applicant against the victim. Considering the allegations made against the applicant, his custodial interrogation seems unnecessary. For these reasons, I find this to be an appropriate case to grant pre-arrest bail to the applicant.

In the result, the application is allowed on the following conditions:-

(i) The applicant shall be released on bail in the event of his arrest on executing a bond for Rs.1,00,000/- (Rupees One lakh only) with two solvent sureties for the like sum each to the satisfaction of the arresting officer/investigating officer, as the case may be.

(ii) The applicant shall fully cooperate with the investigation, including subjecting himself to the deemed police custody for discovery, if any, as and when demanded.

(iii) The applicant shall appear before the investigating officer between 10.00 a.m. and 11.00 a.m.



every Saturday until further orders. He shall also appear before the investigating officer as and when required.

(iv) The applicant shall not commit any offence of a like nature while on bail.

(v) The applicant shall not attempt to contact any of the prosecution witnesses, directly or through any other person, or in any other way try to tamper with the evidence or influence any witnesses or other persons related to the investigation.

(vi) The applicant shall not leave the State of Kerala without the permission of the trial Court.

(vii) The application, if any, for deletion/modification of bail conditions or cancellation of bail on the grounds of violating the bail conditions shall be filed at the jurisdictional court.

Sd/-

**DR. KAUSER EDAPPAGATH
JUDGE**

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APPENDIX OF BAIL APPL. NO. 4493 OF 2026

PETITIONER ANNEXURES

ANNEXURE II A CERTIFIED COPY OF THE ORDER DATED
27.07.2026 IN B.A. NO. 980/2026